

**IN THE INCOME TAX APPELLATE TRIBUNAL  
BANGALORE BENCHES "B", BANGALORE**

**Before Shri Chandra Poojari, AM & Shri George George K, JM**

ITA No.2875/Bang/2017 : Asst.Year 2012-2013

M/s.Jyothi Gas Agency A.M.Building, P.B.Road Davangere – 577 004. <b>PAN : AACFJ0751B.</b>	v.	The Asst.Commissioner of Income-tax, Circle 1(1) Davangere.
(Appellant)		(Respondent)

Appellant by : Shri K.Mallaha Rao, Advocate  
Respondent by :Shri Priyadarshi Mishtra, Addl.CIT-DR

<b>Date of Hearing : 06.07.2021</b>	<b>Date of Pronouncement : 06.07.2021</b>
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**ORDER**

**Per George George K, JM**

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 30.06.2017. The relevant assessment year is 2012-2013.

2. At the time of hearing before us, the learned Counsel for the assessee placed a letter dated 05<sup>th</sup> July, 2021 contending that the assessee had filed application to resolve the dispute raised in this appeal under the provisions of Direct Tax Vivad Se Vishwas Act, 2020 and prayed that the appeal may be treated as withdrawn. Accordingly, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 06<sup>th</sup> day of July, 2021.

**Sd/-**  
**(Chandra Poojari)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(George George K)**  
**JUDICIAL MEMBER**

Bangalore; Dated : 06<sup>th</sup> July, 2021.  
Devadas G\*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-Davangere
4. The Pr.CIT- DAvangere.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore